

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 102
IB-938/ND/2020**

IN THE MATTER OF:

M/s L & T Infrastructure Finance Company Ltd.

...PETITIONER

Vs

Mr. Atul Punj

...RESPONDENT

Section

Under Section 95 (1) of IBC

**Order delivered on 28.09.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational Creditor :Mr. Vinam Gupta and Ms. Pallavi
Khanna, Advocates and Mr.
Siddharth Bagga, AR**

For the Respondent/Corporate Debtor :

ORDER

Heard the submissions made by the counsel for the petitioner. Counsel for the petitioner has submitted that 26,95,00,000/- is the amount which he is claiming by filing this petition in order to clearly understand the same, the counsel is directed to get an affidavit filed by his client as to what is the total due from the original borrower and how the guarantor Mr. Atul Punj is agreed to pay Rs. 26,95,00,000/- and also the legality of the present petition. The counsel for the petitioner prayed for week days' time. At the request of counsel week days' time has been granted. Post the matter to 9th October, 2020.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Annu)